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O.A. No. 851 of 2010

Mangu Oran.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 01.12.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. P.K.Nayak, Ld. Counsel for the applicant and Mr. S. K. Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. Applicant, after the death of his father on 06.09.2009, who was working as Jr. V/OPT, approached Respondent No. 3 by way of a representation vide Annexure-2 dated 05.02.2010 seeking compassionate appointment. Having received no response from the Respondents, he has filed the present O.A. with the following prayers:

- “(i) Admit the original application.
- (ii) Call for the relevant documents.
- (iii) After hearing the parties allow the original application by issuing necessary order/orders, direction/directions to the respondents to give the applicant appointment under compassionate ground;

OR

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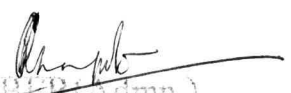
Further be pleased to direct the respondents to release pension under Railway Services (Pension) Rules, 1993.

3. Having heard Ld. Counsel for the parties, we, at this stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take a decision first on the representation. As agreed to by the Ld. Counsel for the parties, we direct Respondent No. 3 to consider the representation (Annexure-2 dated 05.02.2011) and pass a reasoned order within 90 days from the date of receipt of copy of this order.

4. With the above observation and direction, the O.A. stands disposed of.

5. Send copies of this order to the Respondents and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

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